SHRI BHAGWAT JHA AZAD: I think the hon. Member knows that there are autonomous bodies in this country where the Ministers are Chairmen. He should consult the rules and then speak.

MR. CHAIRMAN: Next item.

### THE PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1967—continued.

[THE DEPUTY CHAIRMAN in the Chair.]

SHRI A. D. MANI (Madhya Pradesh): Madam Deputy Chairman. when the House adjourned yesterday, I had started making a reference to the office of the Press Registrar. I am now taking this opportunity to make a few observations on the need or otherwise of continuing the office of the Press Registrar. I would like to draw the attention of the Minister to page 397 of the Report of the Press Commission. In paragraph 1040, on page 397, he Press Commission observes as follows:---

"We cousider that the whole adminis'ration of the Press and Registration of Books Act requires to be overhauled. In the course of our work we found that, apart from the differences in practice in different States, there is a general laxity in the checking of the filing and the registration of books and periodicals. It has been a matter of great difficulty to us to get the files of copies for scrutiny of the . ntents and even to verify whether a paper is currently published or not."

Then it goes on to say:---

"It should be the business of the registrar to have a complete register of all the newspapers and periodicals, news agencies and advertising agencies in the State. It should be made obligatory on them to register themselves under the Act and if they fail to do so, they should be ineligible to carry on the business."

Further it says:---

"The declarations to be made by them should include a statement on the lines indicated in Appendix XXIII of the capital structure and the staff proposed to be employed in the venture and the Registrar should have authority to call for any additional factual information."

Madam it will be seen from this. paragraph that what the Press Commission had in mind when it suggested the creation of the office of the Press Registrar was to have a bureau of statistics about the press in India. We never imagined at that time that the Press Registrar would come to be clothed with powers which we never wanted him to exercise at that time. At present, the Press Registrar is a person who determines the newsprint quota of newspapers. With due respect to the hon. Minister of Information and Broadcasting, and the Prime Minister, anybody may say that the managers or editors of newspapers are not afraid of them. But they are afraid of the Press Registrar, because he is the man who determines whether a newspaper in going to have twenty tonnes more or twenty tonnes less. I would suggest that the hon. Minister of Information and Broadcasting make an in cognito visit to Udyog Bhavan and find for himself the queue of newspaper magnates standing in line to have a darshan of the Press Registrar.

Madam, I would like to mention here that in Brazil, some years ago, the right of a State to control the distribution of newsprint was used by the State concerned to extinguish a newspaper. At present we have a broad-minded Government but we do not know what future is in store for this country. For example, if a Government comes into existence which is not sworn to democratic values, it may well happen that the office of the Press Registrar will be misused to

## 361 Press and Registration [14 FEB. 1968] of Books (Amendment) 362 Bill, 1967

Even as it is, strangle newspapers. comthere are a large number of plaints made against the office of the Press Registrar that there is some element of discrimination in the distribution of newsprint. Secondly, the Press Registrar also maintains the circulation record of newspapers. Some of the circulation figures quoted in the Registrar are report of the Press fanciful, because the Press Registrar does not have the staff with him to check up the accuracy of the rirculation claims of newspapers. We in the Press Commission never expected at Registrar that time that the Press would become the Audit Bureau of Circulation for the Government of India and would certify the figures of circulation on the basis of the figures supplied by newspapers. Regarding the accuracy or otherwise of the press the circulation figures, should set up its own organisations as the big newspapers have done in the Audit Bureau of Circulation which is functioning in Bombay and which has a large number of members on its rolls and which checks the circulation newspaper figures claimed by those members.

Madam, the Press Registrar has also, as a result of administrative practices, been vested with the power to enter the office of a newspaper at any time of the day and night to check up the circulation claims of newspapers. T quite concede that a number of false circulation claims have been exposed as a result of the scrutiny made by the Press Registrar. I have nothing personal at all against the incumbent of the office of the Press Registrar; I am only talking about the institution of the Press Registrar, which goes far beyond anything that the Press Commission had recommended.

Madam, if you come back to the Bill, the Bill wants the Press Registrar to maintain statistics of declarations by newspapers. I would advise the Minister of Information and Broadcasting to divest the Press Registrar of all those functions which

have been added on to him and ask him to confine himself to the work of maintaining statistics of newspapers in the country. Even as it is, in spite of the creation of the office of Press Registrar, as I found when I went on tour for inquiry as a member of the Small Newspapers Inquiry Committee, the States are not maintaining up-todate statistics of newspapers. The Press Registrar has to depend on the information supplied by the State There are no branch Governments. offices of the office of Press Registrar in the various State capitals. So. naturally, the Press Registrar has to function as the reservoir of information given to him by the State Governments.

Madam, the Press Registrar should confine himself only to the work of maintaing statistics, and I am appalled at the idea that the Information Ministry should have such an omnibus control over the press in the form of the Press Registrar. We are having a democratic Government and I would suggest that all those powers that have been given to the Press Registrar should be transferred to the Ministry of Commerce, so that my hon. friend, Mr. Shah, need not bother himself about the distribution of newsprint and so on. iurther T feel that we have come to stage the a in development of democracy when newsprint should be freely made available to newspapers, because the amount of money that we are spending on newsprint is not large. We are spending nearly 11 crore of rupees on the Administrative Reforms Commission, and we are spending lakhs of rupees on the various committees appointed by the Government of India. So one or two crores more spent on the distribution of newsprint is not going to endanger the financial stability of the Government of India. This is my suggestion. Inany case, I do not want the office of Press Registrar to be vested with all these powers because they are linble to be misused, and that will bring into discredit the impartiality of the

### [Shri A. D. Mani.]

Government of India in the matter of distribution of newsprint.

I hope, Madam, that as a result of the Bill which is now before the House we would have a vigilant press which will come into existence in the State of Kashmir. Perhaps Members of the House are not aware of the fact that the few newspapers or journals published by the supporters of Sheikh Abdullah get the widest circulation in the State if the circulation of a newspaper propounding a certain point of view is taken as an indication of the support of the public of Kashmir, but this indication is very ominous from our point of view to the people of Kashmir, because they do not have the facilities to try and utilise all means at their disposal to put through their other points of view even by bringing out wall newspapers, as I said yesterday.

I hope that the Minister of Information and Broadcasting would also persuade the Government of Kashmir to come within the ambit of advice of the Government of India in regard to the regulations and restrictions which they may impose on the press. As far as Kashmir is concerned, at present the State Government takes all decisions, but we find that some decisions are arbitrary, and some unnecessary restraints have been placed on the freedom of opinion in Kashmir. I feel that in the interests of India, in the interests of the unity of India, the State of Jammu and Kashmir should accept the advice of the Governn ent of India.

With these words, Madam, I support this Bill, and I hope that as a result of this Bill more newspapers would come into existence to serve the people of Jammu and Kashmir.

SHRI MULKA GOVINDA REDDY (Mysore): Madam Deputy Chairman, I was not satisfied with the plea made by the Minister yesterday that because of some administrative difficulties this

Bill. 1967

Act was not enforced in Jammu and Kashmir. Now, before the Government of India notified 1st of November, 1965, as the date on which this Act came into force in Jammu and Kashmir, they must have had consultations with the Jammu and Kashmir Government, and when the Jammu and Kashmir Government now pleads that they could not enforce this Act because of certain difficulties, it shows the utter incompetence of the Kashmir Government. This is a very important piece of legislation that has been now made applicable to the Jammu and Kashmir State. It is time that all laws passed by Parliament are made applicable to Jammu and Kashmir automatically without any special power being taken not to apply those laws to the State Jammu Kashmir. of anđ and the proper integration of Jammu and Kashmir into the Indian other State in Union. as any India, should once and for all he decided upon. The case of Kashmir should not be left hanging for the international authorities to play with the status of Kashmir.

Madam Deputy Chairman, the press in Jammu and Kashmir, we know, has not been properly developed. So, proper facilities must be afforded to the persons who want to start newspapers, journals, etc.

With regard to allocation of newsprint, I do not agree with Mr. Mani when he says that the Registrar of Newspapers should be divested of this authority, and it is because he is the person who knows how many copies of any particular journal or newspaper are being circulated by a particular newspaper, and he is the proper authority to assess the quantity of newsprint required for newspaper. The Commerce any Ministry comes into the picture for enforcing the allotment made by the Registrar of Newspapers. Ι agree with Mr. Mani that the Government of India should not hesitate to spend more money to import newsprint.

#### 365 Press and Registration [14 FEB. 1968] of Books (Amendment) 366 Bill, 1967

The newsprint that is now available is again being sold in the blackmarket as the demand is more. So it is necessary, in order to have more newsprint for the newspapers, that India the Government of should spend more money for importing newsprint and particularly the small newspapers, weeklies and monthlies, should get preferential treatment in the matter of allotment of newsprint. I would like to add that there is some discrimination in the matter of advertisements that are given to small newspapers and particularly the language newspapers. The authorities in Delhi, whenever a case is referred to them for giving advertisement, seek the opinion of the State Governments. In many cases, the State Government does not recommend giving of advertisements to any newspaper which is critical of the State Government's policies. This is a very old method of encouraging only those papers who blindly support the Government in power. The paper's merit should be decided on its own merit. Whether the paper that is now being published by any particular individual or association does conform to the standards laid down, whether it is a paper that should be read by ordinary people in this country or not, whether it publishes obscene matters, whether it caters to the needs of certain sections of the people or not-these are matters that can be judged by the Bureau itself instead of asking a State Government to make recommendations whether а particular paper or journal deserves advertisement or not. It is always the case with a State Government not to recommend papers or periodicals for such advertisement if those papers are critical of the State Government's policies.

I would like to bring to the notice of the Minister that one 'Vishala Karnataka', a Kannada daily in Hubli has a large circulation in the Mysore State and is one of the good newspapers in the Mysore State but just because it is critical of the Congress

Government in Mysore, the State Government refuses to make any recommendation. When this question was raised here, the authorities concerned with the allotment of advertisement say that the present rules restrict them not to give advertisements to any paper which has not been recommended by the State Government. Whatever might be the reason for such rules at that time, they have no relevance now. I therefore ask the Minister to review the whole question and see that the promise that he made some time back that a fair proportion of the advertisements will be given to weeklies and language papers is kept up. Thank you.

شری اے - ایم - طارق (جنوں اور کشنیر) : میڈم ڈیٹی چیرمین--میں اس بات کی تائید کرتا ہوں جو کل ملی صاحب نے اس ایوان میں رکھی -

جہاں تک اس بل کا تعلق ہے الس میں کوئی شک نہیں کہ قدرے دیر ہے آیا ہے اس کو بہت پہلے آنا چاههئے تھا - سرکار کو بنہ بھی معلوم . هونا چاهيئے که رياست جموں اور کشدیر میں نافی اچھے اخبار ہیں ہ بهت سلجه هوئے اخبار هيں ، کافی دیر سے چھچتے ہیں ، اردو کے اخبار هين ، انگريزي اخبار هين ، کچھ ھندی کے اخبار بھی ھیں - رزیر صاحب کا وزیر ہونے کے علاوہ بھی کشمیر کے ساتھ بڑا سمبددھ رہا ہے کشمیر کے سانھ ب<del>و</del>ا تعلق رہا ہے وہ کشمیر کے حالات کو جانتے میں ایک وزير سے زيادة - إن كو يه بھی معلوم هے که کشمیر میں کن کن چیزوں

[شربي امه - ايم - طارق ] کی کبی ہے جن کی وجه ہے هم وہاں کے لوگوں کو صحیم طور پر یہ نہیں سنچھا سکے کہ سیکولرزم کے معلی کیا ھیں ، ملک کے حالات کیا' هیں - یہ سب چہزیں اچم اخبار کے دریعه لوگوں تک پہلچائی جانی ھیں اور اچھے اخبار کے لئے **یہ ب**ےحد فروری ہے کہ اس اخبار کے لئے پریس اچهى هو ، ريسورسيز اچه هون - اله ملک میں جو ترقی ہو رہی ہے اس کی اطلاعات ان کے پاس پہلیے جائیں، اچھے اچھے ان کے لکھانے والے ہوں 🔹 ان کو دنیا کی خہریں مل جائیں ، کام کرنے والوں کی تفخواہ اچھی ھو -مجهد انتهائی اقسوس هے که اس. سليسله مهن كشمهر باقي هلدوستان - به بهت بنجه ه

جہاں تک اچم اخباروں کا تعلق م لکھنے رالے بہت اچم ھیں - رزیر ماهب بھی جانتے ھیں کہ کشیبر ھندرستان کا ایک درر دراز علاقہ ہے جہاں کبھی کبھی تار تیلیفون اور دوسرے رسائل دو دو تیں تین مہینے دوسرے رسائل دو دو تین تین مہینے دوسرے رسائل دو دو تین تین مہینے تک کتے رھتے ھیں - اس دفعه تک کی وجه تیلیفون کا ساسلہ ایک مہینے کی وجه تیلیفون کا ساسلہ ایک مہینے کی وجه دری کے اخبار وہاں نہیں چہاتے ھیں -ھیں - وزیر صاحب نے خود بھی دیکھا ھرکا کہ جب جہاز کھمیر نہیں

جاتا ہے تو جو لوگ کشیر مین ر<sup>ھت</sup>ے هیں چاہے و<sup>ہ</sup> <sup>ت</sup>ورست هوں یا کشنیر کے لوگ وہ سب سے پہلے آپے ملک سے کت جاتے ھیں پھر تمام دنیا ہے کے جاتے ہیں اور کئی کئی دن یہ پتہ نہیں لگتا ہے کہ ملک میں کیا ہو رہا ہے - لہذا میں ان سے درخواست کروں کا کہ جہاں تک اس ایکت کا تعلق ہے۔ اس کا دوسرا پہلو یہ بھی ہونا چاہیئے کہ وہاں کے اخمارون کا معیار اونیچا کریں ، ان کی چهپائی اچهی هو ، ان کے پاس پوری **اطلا**عات پہونچیں ، کم نرخوں پر خېرین پېوننچین - جیسا که ایک آبریبل مینبر نے کہا اشتہارات کے فریعه ہے بہ<sub>ن</sub> یہ کبی بہت حد تک دور ہو سکتی ہے - کشنیر کے بہت اچه اچه اخباری کو مناسب رقت پر اشتہار نہیں مل پاتے ھیں اس کی وجه يه هے كه فيصله يہاں هوتا هے اور وہاں کے لوگ ہو وقت یہاں نہیں آ سکتے - مہیلے دو مہیلے تین مہیلے میں آتے ہیں - لہذا ایک سروے کرنے کی ضرورت **ہے - سررے ک**ے س<sup>ات</sup>ھ ساتو یه بوی ضروری هے که ایسی جگه **پر جہ**اں هم صرف اقتصادی جنگ نہیں لر رہے ھیں پلکہ سیاسی جنگ بھی لر رہے ھیں وہاں کے اخبار نویسوں کو اگو اور ملک کے مقابلے میں کچھ زیادہ رعایتیں دی جائیں تو همارے ملک کو بہت ب<del>ر</del>ا فائدہ هوگا -کشدیر کے عوام کے لگے ھی نہیں

369 Press and Registration [14 FEB, 1968] of Books (Amendment) 370 Bill, 1967

بلکہ تمام ملک کے عوام کے لگے **ایک۔** راستہ بنانا ہے جس میں لگیار بھ عد اہم کام کو سکتے ہیں -

میں رزیر ماحب سے یہ درخواسعد کروں کا کہ وہ سب سے پہلے جموں اور کشمیر مهن دو (چهی پریسین تائم کریں جن میں هندی کا بھی (تتظام هو ، انگریزی کا بھی انتظام هو ا اردو کا بھی انتظام ہو، بلک بنانے کا بھی انتظام ھو ٹاکہ رہاں کے۔ لوگ ملک کے محمیم حالت سے۔ واقف هوں - ان کے ساتھ ساتھ خبریں ہیچئے کے لئے ایجنسیاں قام کریں -کچھ وقت کے لئے پی - آئی - بی -خود اس کام کو کر سکتی ہے - کیوں۔ که کشنیر کے اخباروں کی اقتصادی زندگی ایسی اجھی نہیں ہے کہ وہ: یه سروسهز خرید سکین - چونکه کشمهر-کا معامله سیاسی طور پر ذرا تازک. ہے۔ متعنے امید ہے کہ اس ایران کا هر ایک مهمبر وزیر ماهب کا اس. معامله میں ساتھ دے کا اور بالکل. کوئی نکته چینی نہیں کرے کا که، وہاں کے اخداروں کو یہ کلسیشن کیوں دیئے گئے - کشمیر ، مہاراشڈر ، کجرات ، **پ**نجاب اور بنکال میں ب<del>ر</del>ا فرق ہے -وهل الله بهي لوكل اخبارات هدن أور درسرے اخبار بھی وعاں پہونچتے **ه**یں - رسل و رسائل ک<mark>ی</mark>ی کت نہیں جاتے ہیں کوئی خاص سیاسی تقریر کرنے کی ضرورت نہیں ہے لہذا کشبہو

کے حالات مد نظر رکھ کر حال کریں -کے - کے - شاہ صاحب بڑے ایکسیرت دہ چکے ہیں پلڈت جی کے زمانے میں ہ سردار یتیل کے زمانے میں ، بچھلے بھس سال سے کشمیر سے ان کا ہوا سبدده رها هے - میں انہیں یقین دلانا جامتا موں که اگر وہ کشمیر کے معامله مهن ایسا قدم اتهایی کے تو پارلیملے کے تمام میمبر ان کا ساتھ دیں کے - اس میں کیبرانے کی کوئی فرورس نہیں ہے ۔ لیڈا کشیر میں اجھے پریس وہاں کے اخباروں کو اسههشل كنسهشن اور تهوز ايجنسهون کے ذریعہ ابہارنے کا موقعہ دیا جائے -ان الفاظ کے ساتھ میں اس کی تائید کرتا ھي -

ांश्वी ए० एम० तारिक (जम्मू और काश्मीर) : मैंडम डिप्टी चेयरमैन, मैं इस बात की ताईद करता हं जो कल मणि साहब से इस एव न में रखी ।

जहां तक इस बिल का ताल्लुक है इस में कोई शक नही कि कदरे देर से ग्राया है । इसको बहुत पहले ग्राना चाहिए था । सरकार को यह भी मालूम होना चाहिए कि रियासत जम्मू और काश्मीर में काफी ग्रच्छे ग्रखवार है, बहुत लुलझे हुए ग्रखवार हैं काफी हेर से छपते है, उर्दू के ग्रखवार हैं, ग्रंग्रजी के यखवार है, कुछ हिन्दी के ग्रखवार भी है । वजीर साहब का वजीर होने के ग्रलावा भी काश्मीर के साथ बड़ा सम्बन्ध रहा है, काश्मीर के साथ बडा ताल्लुक रहा है; वह काश्मीर के हालात को जानते हैं एक वजीर से ज्यादा । उनको यह भी मालूम है कि काश्मीर में किन किन चीजों की कमी है जिन की वजह से हम

†[] Hindi transliteration.

## [भ। ए० एम० तारिक]

बहा केलोगों को सही तौर पर यह नही समझा सके कि सेक्यूलरिज्म के मायने क्या हैं, मुल्क के हालात क्या है । यह सब चीजें ग्रच्छे प्रखबार के जरिए लोगों तक पहुंचाई जाती हैं ग्रौर ग्रच्छे ग्रखवार के लिए यह भी बेहद जरूरी है कि इस ग्रखवार के लिए प्रेस ग्रच्छी हीं, रिसोर्मिज ग्रच्छे हों, ग्रपने मुक्क में जो तरक्की हो रही है उसके इत्तलाग्रात उन के पास पहुंच जाए । ग्रच्छे ग्रच्छे उनके लिखने वाले हों, उनको दुनिया की खबरें मिल जाएं काम करने वालों की तनख्वाहें ग्रच्छी हों । मुझे इन्तहाई ग्रफसोम है कि इस सिलसिल म कश्मीर बाकी हिन्दुम्तान से बहुत पीछे है ।

जहा तक ग्रच्छे ग्रवजारों का ताल्नुक है लिखने वाले बहुत ग्राच्छे हैं । वजीर साहब भी जानते हैं कि काश्मीर हिन्दुन्तान का एक दूर-दराज इलाका है, जहां कभी कभी तार, टेलीकोन और दूसरे वसायल दो-दो तीन-तीन महीने तक कटे रहते हैं। इसी दफा टेनीफोन का सिलसिला एक महीने के लिए कट गया। काफी बर्फ पड़ने की वजह में हवाई जहाज नहीं जाते हैं। दिल्ली के अखबार वहा नहीं पहुंचते हैं। वजीर साहब ने खुद भी देखा होगा कि जब जहाज काण्मीर नही जाता है तो जो लोग काण्मीर मे रहते हैं, चाहे वे टूरिस्ट हों या काश्मीर के लोग वे मब से पहले अपने मुल्क से कट जाने है। फिर तमाम दुनिया से कट जाते हैं ग्रौर कई-कई दिन यह पता नहीं लगता है कि मुल्क में क्या हो रहा है । लिह जा मैं उन से दरख्वास्त करूंगा कि जहा तक इस ऐकट का ताल्लुक है उसका दूसरा पहलू यह भी होना चाहिए कि वहा के अखवारों का मियार ऊनंचा करें, उनकी छ गई ग्रच्छी हो उनके पास पूरी इत्तलाम्रान पहुचें, कम निरखो पर खबरे पहुंवे । जैना कि एक ग्रानरेबल मेम्बर ने कहा, इश्तहारांत के जरिए से भी यह कमी लहा

हद तक दूर हो मक नी है। काश्मीर के बहुत ग्रच्छे-ग्रच्छे ग्रखवारों का मुनासिब वक्त पर इण्तिहार नही मिल पाते हैं उस की वजह यह है कि फैपला यहां होता है ग्रौर वहा के लोग हर वक्त यहा नहीं ग्रा सकते । महीने, दो महीने, तीन महीने में ग्राते हैं। लिहाजा एक सर्वे करने की जरूरत है, सर्वे के साथ-साथ यह भी जरूरी है कि ऐसी जगह पर जहा हम मिर्फ इवनमादी जंग नहीं लड़ रहे हैं बल्कि सियासी जंग भी लड़ रहे हैं वहां के अखबार नवीसों को अगर श्रीर मुल्क के मुकाबले में कुछ ज्यादा रियायतं दी जाएं तो हमारे मुल्क को बहुत बड़ा फायदा होगा । काश्मीर के ग्रवाम के लिए ही नही बल्कि तमाम मुल्क के ग्रवाम केलिए एक रास्ता बनाना है जिसमे प्रखबार बहुत त्रहम कांस कर सकते हैं।

मै वजीर साहब से यह दरख्वास्त कहूंगा कि वह सब से पहले जम्मू ग्रौर कश्मीर मे दो ग्रच्छी प्रेसे कायम करें, जिस में हिन्ही का भी इत्तजाम हो, प्रप्रेजी का भो इत्तजाम हो, उर्दू का भी इन्तजाम हो, ब्लाक बनाने का भी इन्तजाम हो, ताकि वहा के लोग मुल्क के सही हालात से वाकिक हों। उसके साय-साय, खबरें भेजने के लिए ऐत्रेसियां कायमकरें। कु उ वक्तके लिए पी० आई० बी० खुद इस काम को कर नक रो है क्योंकि काश्मोर के ग्रखबारों की इवननादी जिन्दगी ऐ जी अच्छी नही है कि वे यह सविसिज खरीद स हें। चूकि काण्मीर के म मला सियासी तौर पर जरा नाजुक है, मुझे उम्मीद है कि इस ऐवान का हर मेम्बर वजीर साहब का इस मामले में साथ देगा और विल्कुल कोई नुक्ताचीनी नही करगा कि वहां के प्रखारों को यह कन्सेजन क्यों दिए गए। काश्मीर, महाराष्ट्र, गुजरात पंजाव ग्रौर वगालि में वडा फर्क है, वहा ग्राने नी लोका प्रखाश-रात हे ग्रौर दूसरे ग्रखनार भी वहां पहुचते

### 373 Press and Registration [14 FEB. 1968] of Books (Amendment) 374 Bill, 1967

हैं। इसल व रसायल कभी कट नही जाते है, कोई खास सियासी तकरीर करने की जरूरत नही है. लिताजा काश्मीर के तालात मदे-नचर रखकर हल करें। के० के० शाह साहब बडे एक्सपर्ट रह चुके हैं पंडित जी के जमाने में, सरदार पटेल के जमाने मे पिछले बीस साल से काश्मीर से उनका बड़ा सम्बन्ध रहा है---मै उन्हें यकीन दिलाना चहिता ह कि ग्रगर वह काश्मीर के मामले मे ऐसा कदम उठाएंगे तो पार्लियामेंट के तमाम मेम्बर उनका माथ देंगे। इस में घबराने को कोई जरूरत नहीं है लिहाजा काश्मीर मे भ्रच्छे प्रेस वहा के मखबारो को स्पेशल कन्सेशन ग्रोर न्युज एजेंसियों के जरिए उन्नारने का मौका दिया जाए । इन अलफाज के साथ में इस की ताईद करता हू ]

THE DEPUTY CHAIRMAN: Now it is time for lunch. The House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, THE VRE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

श्वी निरंजन वर्मा (मध्य प्रदेश) : आदरणीय उपसभाध्यक्ष जी, सदन के सामने जो विल प्रस्तुत किया गया है, मैं इसके लिये जपने मिन्न श्री शाह की प्रशंसा नहीं करता । श्रीमान इस प्रश्न को बड़ी गंभीरता से देखा जाना चाहिये । जम्मू और काश्मीर का मामला एक साधारण श्रेगो का मानला नही है । जम्मू ओर काश्मीर में और अनेक सीमावर्ती प्रान्तों में कई वर्षों से इस प्रकार की हलचलें चल रहीं है ग्रौर वह हलचलें आजकल के प्रचारतंत्र में गलत प्रचार का एक बड़ा माध्यम हैं । इस समय के प्रचार युग में सबसे बड़ा जो प्रचार का माध्यम है वह समाचारपत्र हैं । ग्रगर समाचार पत्नों पर ग्रंकुश ग्रौर पाबन्दी नही लगाई जायगी तो वह समाचार पत्न जो दिन-रात जहर उगलते रहते हैं उनके लिये इस बात की छूट नहीं देनी चाहिये कि वे ग्रौर भी ग्रधिक दिनों तक स्वतंत्र रह कर हिन्दुस्तान की सरकार, हिन्दुस्तान की एकता ग्रौर अखंडता के विरुद्ध जहर उगलते रहे ।

जो यह बिल 1965 में लाया गया था, ग्रौर पास हग्रा, उसके ग्रनुसार प्रेस रजिस्ट्रार जम्मू ग्रौर काश्मीर के प्रसों के बारे में नियमन करते रहे, उनके लिये ए ह समय दिया गया था, मंत्रालय की तरफ से जो उद्देश्यों का वक्तव्य प्रकाशित किया गया है उसमें यह बताया गया है कि कुछ प्रशासकीम कठिनाइयों के कारण ग्रौर समुचित समय के ग्रभाव के कारण यह सम्मव नही हो सका कि इस विल' के ग्रंतर्गत जो ग्रवधि वहां पर दी जानी चाहिये थी, उस सीमा में ग्रौर उस ग्रवधि में सारे कार्यों का संकलन हो सके इस लिये ग्रौर समय बढ़ाया जाय। ऐसा मालुम पड़ता है कि हमारे मंत्रालय ने कोई सबक नहीं सीखा। मैं मंत्रालय का ध्यान इस गभीर प्रश्न की ओर आकर्षित करता हूं कि जम्मू ग्रौर काश्मीर में इस समय हिन्दुस्तान के खिलाफ कितनी सख्ती के साथ हिन्दुस्तान की सरकार के विरुध में षडयंत्र चल रहा है । प्रेस एक बड़ा भारी माध्यम है। ग्रौर उस प्रेस में जो टाइप *से* ढले <sub>९</sub>ए संवाद प्रकाशित होते है उनकी ग्र**पेक्षा जो पत्थर पर** लिखकर लिथो की तरह समाचार पत्र प्रकाशित होते हैं उनको कोर्े विशेष कठिनाई का सामना नही करना पड़ता । जम्मू ग्रौर काश्मीर में जो उर्दू

375 Press and Registration [ RAJYA SABHA ] of Books (Amendment) 376 Bill, 1967

[श्री निरंजन वर्मा]

के समाचारपत्न प्रकाशित होते हैं उन पर कोई पाबंदी नहीं है यद्यपि इस प्रेस ऐकट के ग्रंतर्गत एक पुस्तक की डेफनिशन में, परिभाषा में, यह बताया गया है कि पस्तक में सभी प्रकार के पैम्फलेट ग्रौर दसरे प्रकार की वर्णन की जाने वाली पस्तिकाएं ग्रौर प्रकाशित होने वाले पत्न भी शामिल हैं। लेकिन तब भी एक बात का ध्यान रखना होगा कि जम्मू ग्रौर काश्मीर में कुछ दिनों पहले कुछ ऐसी पुस्तकें प्रकाशित हई थें जिन पर इस सदन में काफी आलोचना हई और मंत्रालय तथा गवर्न-मेंट का ध्यान इस ग्रोर खींचा गया था। उन पस्तकों की जब ग्रालोचना की गई तब काश्मीर के समाचारपत्नों न पार्लियामेंट के ऊपर ग्राक्षेप किया, यहां के सदन के सदस्यों के बारे में लिखा कि ये जाहिलों की तरह बोलते है ग्रौर उसके कारण हमने चयर का ध्यान ग्रार्कीषत किया था, ग्रौर उन ग्रखबारों के विरुद्ध कार्य करने के लिये कार्यवाही करने की मांग की थी। एक महीने तक वह मामला चलता रहा । यह हो सकता है कि 'जाहिल' शब्द ग्रौर इस प्रकार के कई शब्द उन ग्रखबारों ने लिये उसका मतलब ग्रागे चल कर 'ग्रज्ञान' बताया गया हो, लेकिन एक-एक भाषा में किसी एक शब्द का ग्रभिप्राय रूढ़ि से होता है, उसकी डिक्शनरी मिनिंग से नहीं । जैसे लायक शब्द **है, ग्रगर** उसका विपरीत शब्द नालायक लगाया जाय तो नालायक कहने में बुरा मालुम पड़ता है ग्रौर उसका डिक्शनरी का मतलब यह है कि जिसमें योग्यता न हो। तो शब्दों के, वाक्यों के विन्यास से, संग्रह से एक शब्द में से दूसरा अर्थ निकाला जा सकता है। तो वहां के समाचार पत्नों ने इस सदन के सदस्यों को, जो बहस में भाग ले रहे थे, जाहिल कहा। यही केवल एक घटना नहीं 🕏, वहां पर इस प्रकार की कई घटनाएं हैं उन घटनाओं से यह सिद्ध हो गया है कि जम्मू और काश्मार में नियन्त्रण अधिक से अधिक किया जाना चाहियेथा, उन को

इस बात की खुली छुट नहीं देनी चाहिये थी कि वह हिन्दुस्तान के लोग जो कहते हैं उसको गलतबयानी करके तरह तरह से लोगों को गुमराह करते रहें। दिनांक 9 जनवरी को शेख अब्दुल्ला साहब ने यहूां पर गान्धी क्लब में एक भाषण दिया ग्रौर इसी प्रकार से मेरठ में जो उन्होंने भाषग दिया जमीयत-उल-उलेमा-ए-हिन्द के मंच से, उसकी सभी जम्म श्रौर काश्मीर के समाचार पत्नों ने रंग देकर वहां पर छापा । चाहिये यह था कि यह सरकार जल्द से जल्द रजिस्टी की पाबन्दी लगाती जिससे हम प्रसन्नता व्यक्त करते कि सरकार ने हिम्मत से काम लेकर एक बार यह तय किया कि जम्मू और काश्मीर में भी हमारे यहां का कानून पहुंचे श्रौर वहां के प्रेस पर नियंत्रण हो सके लेकिन सरकार ने उदासीनता दिखायी और सरकार की आलोचना डम इस लिये करते हैं कि सरकार के कर्मचारी चाहे कुछ गफलत करते हैं या नहीं करते मगर मंत्रालय कुछ कम गफलत की जिम्मेदार नहीं है वह इस लिये कि प्रेस रजिस्टार ग्राफ इंडिया शिमला में निवास करते **हैं । यह** कठिनाई भी शिमला में है कि जब वहां पर बर्फ पड़ती है तो वहां पर आदमी बैसे रहते होंगे ग्रौर कैसे काम करते होंगे । साल में छः महीन वहां पर काम होता होमा और इसी के कारण वहां यह कठिनाई हो गई कि वहां कोई संग्रह नहीं कर सके कि क्या काम किया जाना चाहिये।

प्रेस एक्ट के ग्रंतर्गत ग्रगर कोई ग्रखवार निकाला जाय, ग्रगर कोई पुस्तक **छा**पी जाय ग्रौर वह ग्रखवार ग्रौर पुस्तक एक निश्चित ग्रवधि की सीमा के ग्रन्तर्गत प्रेस रजिस्ट्र र के पास न पहुंचे या जैसा कि उन्होंने क्षिप्ति की है, उन-उन स्थानों पर या लाइब्रेरी में न पहुंचे तो सरकार उस पर मुकद्दमा चलाती है ग्रौर उसको दंड दिया जाता है । यह मीयादें कहीं पर 60 दिन की हैं, कहीं पर तीन अप्ताह की 377 Press and Registration [14 FEB. 1968] of Books (Amendment) 378 Bill, 1967

है ग्रौर ग्रधिक से ग्रधिक तीन महीने की हैं। समझ में नही आता कि हमारा मंत्रालय क्या सो रहा है, सन 1965 के बाद 1968 ग्रौर ग्रभी मंत्री जीने एक ग्रौर संशोधन भी दे दिया कि इस के बाद भी एक ग्रौर लम्बी सीमा तक हमको ग्रवधि दी जाय, यह ग्रवधि देना इस बात का प्रतीक है कि मंत्रालय इस पर गंभीरता से विचार नही कर रहा है ग्रौर न जाने क्यों भारत सरकार की जो यह नीति रही है कि किसी मामले को टालते रहना चाहिये उस समय तक जब तक मामला सिर पर श्राकर न बैठ जाय श्रौर उससे कोई नुकसान न हो जाय । यह टालो की नीति तो अनर्थ की नीति है । मामला जैसे-जैसे ग्राए तत्काल उसको निपटाने का यत्न किया जाना चाहिये । ग्रगर कोई कहे कि परिस्थितियां ऐसी है जिनकी वजह से मामला टल गया, तो परिस्थितियों से जो डरते है वह राज्य करने के सक्षम नही होते. परिस्थितियों से जो लड़ते है, संघर्ष करते हैं श्रौर उन पर विजय प्राप्त करते है, राज्य करने के योग्य वही हो सकते हैं, भारत सरकार के इस मंत्रालय को यह बात ग्रच्छी तरह से समझनी चाहिये।

इसमे कुछ ग्रौर बातें भी रखी है। जैसा कि अमी मैंने निवेदन किया. प्रेस रजिस्टार साहब ने भी इस सम्बन्ध में ग्रभी तक ग्रपनी जिम्मेवारी को नही समझा ग्रौर यह बात कि जल्द से जल्द इस ग्रवधि में वहा के सारे समाचार पत्नों श्रौर जितनी पुस्तके प्रकाशित हुई है उनकी जानकारी एकत्रित कर ले, यह न करते हुए समय की माग को जो ग्रौर बढाया उससे एक बात प्रकट हो गई। ग्रीर मै ग्रापके माध्यम से, श्रीमन, मंतालय से यह प्रार्थना करूंगा कि श्रगर उसके ऊपर कभी कोई जिम्मेदारी का काम ग्रा जाय ग्रौर यह कहा जाय कि इस काम की तीन महीने के ग्रन्दर निबटा दो ग्रौर ग्रगर वह इस सुस्ती से चलता रहा तो सम्भवतः

यह मंत्रालय एक युग में भी उस काम को नही निवटा सकेगा।

भारत सरकार के मंत्रियों के ध्यान में एक बात ग्रवश्य होगी कि सन 1945-46 में जब स्वराज्य की बात चल रही थी नो उस समय ऐटली साहब ने घोषणा की थी कि ग्रमुक तिथि को हम भारतवर्ष छोडकर चले जायेंगे ग्रौर भारत-वर्ष दो हिस्सों में बट जायेगा । 6 महीने के भीतर भारत ग्रौर पाकिस्तान के दो ग्रलग-ग्रलग राज्य बन गये ग्रौर बंटवारे का काम कम्पलीट हो गया । यह एक बहुत बड़ा श्रौर जिम्मेदारी का काम था क्योंकि इसमे करोडों ग्रारबों पोंड पावने का सवाल था, सेना के बाटने का सवाल था, भभाग को बांटने का सवाल था ग्रौर उत्तराधिकारियों को सौपने उसके का सवाल था । यह जो इतना बडा कार्य था वह 6 महीने के भीतर पूरा हो गया ग्रौर इस तरह से भारतवर्ष के दो टुकड़े हो गये। ग्रब भारत सरकार के मत्रालय के बारे में यह कहा जाय कि जम्म और काश्मीर सरीखे प्रान्त की एक छोटी सी समस्या को हल करने के बारे में उसने तीन बर्ष से भी अधिक समय ले लिया है, यह एक शोभा की बात नही है ग्रौर न भारत सरकार के एक मत्नालय के लिये ही ग्रच्छी बात है। जम्मू ग्रौर काश्मीर कोई बड़ा प्रांत नही है। वहां पर न बहुत ज्यादा प्रेस है, न ही बहुत ज्यादा पुस्तकें छपती है। वहा पर जितने भी पैम्फलेट श्रौर दूसरी चीजे प्रकाशित होती है. उनके बारे में मत्नालय 15 दिन के भीतर जानकारी प्राप्त कर सकता है ग्रौर यह कोई कठिन काम नही है इस नरह का संग्रह करना क्योंकि हमारे यहा योग्य व्यक्तियों की कमी नही है । हमारे यहा बहुत समझदार व्यक्ति भी है । हमारे यहा श्रमशील व्यक्ति भी है ग्रौर वे परिश्रम करना भी जानते है। जो लोग टालने की मनोवृत्ति के होते है, उसका यह परिणाम होता है कि इस तरह के कानून ग्राते हैं

## [श्री निरंजन वर्मा]

अगर यह बात नहीं होती तो ग्राज इस तरह का कानून नहीं आता । भारतवर्ष के लिये जितने भी कानून बन ये जाते हैं अगर वे भी जम्मू और काश्मीर पर लागू किये जाते तो ग्राज इस तरह के कानून को लाने की ग्रावश्यकता नहीं पड़ती। जो भी कानून इस देश के लिये बनाये जाते है वे भी सब जम्मू-काश्मीर के लिये भी हों तो सब सदस्य इस बात पर हर्ष व्यक्त करेंगे। लेकिन मुझे दुःख के साथ कहना पड़ता है कि सन 1965 में जिस कानून को वहां पर लाग करने का निर्णय किया गया था उसको न 1967 में लागु किया गया और न ग्रब 1968 में उसको इस सदन में लाकर ग्रवधि बढाने के लिये स्वीकृति मांगी जा रही है । इस पमय हम जो कार्यवाही सदन में इस बिल के सम्बन्ध में करने जा रहे है वह मंत्रालय के लिये कोई हर्ष की बात नहीं है। जो व्यक्ति शासन की कुर्सी पर बैठता हे वह शासन तो किसी न किसी तरह मे चलाता ही है। लेकिन जो व्यक्ति ताकन बुद्धि और शक्ति के साथ तथा जल्दी से काम को निबटाता है वह किसी भी कार्य करने में ग्रयोग्य माति नहीं हो सकता है। लेकिन जिस चीज के लिये ग्राज संसद से ग्रौर ग्रवधि मांगी जा रही है वह हमारे मंत्रालय के लिए कोई शोभा की बात नही है। इस बिल में जो ग्रवधि ढाने की मांग की जा रही है मैं उसका विरोध करता हूं। जम्म और काश्मीर कोई बड़ा प्रान्त नहीं है ग्रौर इस कार्य के लिए ग्रवधि बढ़ाना मै उचित नहीं समझता हं क्योंकि इस कार्य को वहां जाकर हमारे ग्रधिकारी-गण 8 दिन के अन्दर पूरा कर सकते हैं। वहां पर हिन्दुस्तान टाइन्य और टाइन्स माफ इंडिया की तरह या "लन्डन टाइम्स" की तरह डे-बडे अखवार नहीं हैं। मैं पिछले दिनों वहां गया था ग्रौर उसी के ग्राधार पर मैं कहना चाहता हं कि वहां पर चार छः तो उर्द के ग्रख गर निकलते होंगें। एक ग्राध हिन्दी और प्रंग्रेजी के निकलते होंगे और इसी तरह से चार-पांच प्रिंटिंग प्रेस लगे होंगे । लेकिन पिछली दफे जब मैं वहां पर गया था तो मैंने पाया कि वहां पर जो पैम्फलेट निकलते हैं उनकी भाषा एसी होती है कि उन पर नियंत्रण लगाना जल्द से जल्द ग्रावश्यक है, नहीं तो हमारे देश की ग्रखंडता को खतरा बढ़ जायगा । इसलिये मैं चाहता हूं कि वहां पर रजिस्ट्री का नियंत्रण जल्ट से जल्द लागू किया जाय और जो इस समय ग्रवधि की मांग की जा रही है उसको स्वीक्रति नहीं दी जानी चाहिये ।

ARJUN SHRI ARORA (Uttar Mr. Vice-Chairman, Sir, Pradesh): this Bill has a correct objective. The objective is to bring the press in the State of Jammu and Kashmir in line with the press in the rest of the country as far as registration of newspapers is concerned but this Government has somehow developed a habit of doing correct things in an incorrect and unconstitutional manner. I personally feel that this Bill, even if it is passed, will be illegal and I am sure it will be passed because ....

AN HON. MEMBER: And you will vote for it also.

SHRI ARJUN ARORA: I will have to unless I decide to quit my party and I have not yet decided to do so.

The Bill will be passed but it will be illegal and if somebody goes to the Supreme Court the Act will be declare null and void and struck down as bad in law because this Bill seeks to prolong a period which has already expired. You can prolong a period during its existence; you cannot prolong a period three years after it has expired. The period for registration under the 1965 Amending Act was two months from the first of November. If there were any practical difficulties-and there were certainly practical difficulties in 1965 in the State of Jammu and Kashmir because of the Pakistani aggressionthese difficulties were known to the

Government They were known to the then Minister for Information and Broadcasting who was no less a person than the present Prime Minister of India. They were well known and this House was in session in November and December 1965. A Bill to prolong the period of two months to two years or 20 years-whatever the Government thought proper-should have been brought before this House in 1965 before the period expired. Now it is a travesty of law for the Government to bring forward a Bill in 1968 to prolong the period of two months which began on 1st November, 1965 and expired on 31st December, 1965. That period cannot be prolonged now. A separate legislation should have been brought. The Government is trying to make amends for its previous mistake of 1965 now. So I personally feel, Sir, this Bill is bad in law though I fully support its objective that the Press in Jammu and Kashmir should be brought in line with the Press in the rest of the country and the provisions for registration should be applicable to the Press in Jammu and Kashmir just as they are app'icable to the rest of the country. I, however, do not agree with Mr. Niranjan Varma that there should be special pabandi on Press in Jammu and Kashmir.

श्वी निरंजन वर्गाः स्पेशल पाबन्दी की बात मैंने नहीं कहीं, ग्राप को गलत फहमी हई है।

SHRI ARJUN ARORA: You used the word 'pabandi' about half a dozen times in your speech.

श्रीं निरंजन वर्मा : इसी प्रेस एक्ट के ग्रन्तर्गन पावन्दी लगती है, उसका जिक किया है, किसी स्पेशल पाबन्दी का जिक नहीं किया है।

SHRI ARJUN ARORA: Mr. Varma mentioned the irresponsible behaviour of a section of the Press in Jammu and Kashmir and in that connection he wanted certain *pabandis*. SHRIMATI YASHODA REDDY (Andhra Pradesh): What is pabandi? I want to know.

Bill, 1967

SHRI ARJUN ARORA: Restriction. I personally feel that if we go out searching for irresponsible sections of the Press they will be found not only in Jammu and Kashmir but in many other parts of the country. In this country, our Constituent Assembly, our Parliament has given certain rights to the Press and we rely upon public opinion to correct the Press. We rely upon the realisation of its own responsibilities by the Press. We do not rely upon pabandis. So, I would submit that while the Press in Jammu and Kashmir should be brought in line with the rest of the Press in the matter of registration, I oppose any move for imposing any special restrictions on the Press in Jammu and Kashmir. Of course, the yellow Press is on the increase in the country. Somehow the more irresponsible, the more obscene, and the more sensation-mongering a paper is, the more its circu'ation That tendency must be curbed, not by law, but by other means.

Mr. Varma is also opposed to the location of the Office of the Press Registrar at Simla. I think it is a wrong type of opposition.

SHRI A. D. MANI: On a point of information, the Press Registrar stays in Delhi, but a part of his office, his main office, is in Simla.

SHRI ARJUN ARORA: I am coming to that. Simla is as much a of this country as Delhi is, as Nagpur is, as Bhopal is.

, श्री निरंजन वर्माः शिमला में जब बर्फ पड़ती है...

SHRI ARJUN ARORA: I am coming to that. He is very much concerned about the people who have to work in the head office at Simla, when it is snowing outside, but he does not seem to realise that this country has many parts which have more snow [Shri Arjun Arora]

than Simla. Does he not think that at the moment all our brave soldiers, who are guarding our frontiers with China, have to face snow for the whole year? More and more offices should be located in places like Simla, Tal, because Mussoorie and Naini these hill stations have got beautiful buildings and a bracing climate and, of course, snow which is considered to be good for health.

IRI A D MANI He does not like that.

SHRI ARJUN ARORA It is better than loo It is better than the sweltering heat of Bombay or Madras and more and more offices should be located at Simla The Press Registrar, who has his office in Simla, but stays in Delhi to be able to visit Gaylord restaurant, should be made to stay at Simla This tendency of officers working in Delhi should be curbed and the Press Registrar should be made to stay at Simla, where his office 1s. This practice of maintaining an office at some other place and a skeleton office in Delhi to work for promotion should be curbed

The morning and yesterday Mr A D Mani took the opportunity to make certain useful suggestions about the Press in general and the working of the Press Registrar in particular The office of the Press Registrar was created as a result of the Report of the Press Commission The Press Commission wanted a radical change in the administration of the Act The only radical change that we have witnessed during the last fourteen years is that there is now one Press composite Registrar for the whole country For the rest no radihave cal changes taken place Т would like the Minister to tell the House how he proposes to carry out the other recommendations of the Press Commission

The Press Registrar is supposed to collect information about the capital structure, staff, etc, and he has got

# Bill. 1967

authority to call for any other information which he considers desirable and useful I want to find out from Minister how the Press the hon Registrar is utilising his powers Is he conscious of the growing change in the capital structure of the Press in the country? Has the Press Registrar collected facts relating to the growing control of the monopoly over the Press in the country and what are his proposals to curb the in this imporgrowth of monopoly tant medium? I find that rather prepare plans for curbing than monopoly control over the Press in the country, the Government and encouraging the its Ministers are growth of monopoly. On the 26th January many good things have happened in the country, but this year on the 26th January a very bad thing happened at Ahmedabad, when 'The Times of India and 'The Indian Express' brought out their Ahmedabad editions These are chain rewspapers owned by the jute barons One of them is owned by those people who were exposed by the Vivian-Bose Commission and still they are powerful enough to go and start a new edition of their papers at Ahmedabad. Unfortunately, the person to maugurate it is not a money bag, but the Finance Minister of India It is disappointing that this paper. The Times of India' which is being published simultaneously from Delhi and Bombay, is now also being published from Ahmedabad Was any newsprint quota given for the publication of the Ahmedabad edition of 'The Times of India' and 'The Indian Express'? It is either based on the misuse of the quota given for the earlier editions of these papers or it is based on black market newsprint and here we find the Finance Minister and the Chief Minister of Gujarat going and inaugurating these editions That makes it obvious that our Ministers are not conscious of the growth of monopoly control over the Press They are helping monopoly to grow. They are helping the jute barons and the cement barons to control public opinion and thus thwart the socialist

**plans** and progress of the country. That is something very serious.

3 P.M.

श्री रेवती कान्स सिंह (बिहार) : उप-समाघ्यक्ष महोदय, यह जो अमेंडिंग बिल आया है जहां तक इसके उद्देश्य का सवाल है कि जम्मू और काश्मीर के प्रेस को और समाचार पत्रों को भारत के और समाचार पत्रों के समकक्ष लाया जाय कानून की दृष्टि से, निवचन की दृष्टि से, मैं उसकी ताईद करता हूं, लेकिन इस अच्छे काम को करने में भी सरकार का बूचना मंत्रालय कितना सुस्त रहा है इससे उसकी श्रक्षमता जाहिर होती है । और उस ग्रक्षमता को देखतै हुए आज जो भारत के भत्र उद्योग में तरह-तरह की गड़बड़ियां है उनके लिए कोई आश्चर्य नहीं होता है। बे गड़बड़ियां न होतीं तभी आश्चर्य होता ।

इस ग्रवसर गर भारत के पत्र उद्योग में जो कुछ गड़बड़ियां हैं उनकी श्रोर मापका ध्यान बींचना चाहता हूं। सबसे पहली बात यह है कि जो कोई भी नया प्रखबार निकालना चाहता है, खास तौर से छोटे ग्रखबार, तो उनको रजिस्ट्रेशन में, निबंधन में बहुत दिक्कतें होती हैं। उसका प्रासेस यह है कि उसको **पहुले दरखा**स्त देनी होगी ग्रपने जिले के कलेक्टर के थ, रजिस्ट्रार पब्लिकेशन्स को, वहां से 5-6 नाम भेजेंगे श्रौर यहां से एक नाम स्वीकृत करके भेज देंगे ग्रौर तब वह कलेक्टर के यहां या एस० डी० स्रो० के यहां डिक्लेरेशन करेगा और तभी ग्रखबार निकाल सकता 👌। सिर्फ इस एक कार्यवाही में महीनों ही नहीं बरसों गुजर जाते हैं। मैं म्रापको एक उदाहरण देता हूं। बिहार के बड़े सुप्रसिद्ध किसान नेता थे, स्वर्गीय जमुना कार्यी। उनके जीवन काल में 'हुंकार' एक ग्रखबार निकलता था। उनकी मृत्यु के बाद वह ग्रखबार बन्द हो गया, करीत्र 1955-56 म वह अख-बार बन्द हो गया । उनका ग्रपना प्रैस वगैरह सब है, उनके लड़के बालिग हो गये हैं,

वे चाहते हैं कि ग्रखबार हम निकालें। उस नाम का ग्रखबार ग्रोर कहीं नहीं निकलता, खास तौर से हिन्दी में नहीं निकलता लेकिन पिछले तीन वर्षों से वे दरखास्त देती रहे हैं, लेकिन वह दरखास्त किस रद्दी की टोकरी में चली जाती है इसका पता नहीं लगता मौर ग्राज तक उनको कोई जवाब भी नहीं दिया गया। इस तरह से निबंधन में बहुत परेशानी होती है। इस प्रासेस को सरल करना चाहिए, ग्रासान करना चाहिए ताकि छोटे छोटे ग्रखबार बढ़ सर्कें इस देश में।

दूसरी दिक्कत जिसकी म्रोर माननीय मंत्री जी का ध्यान खींचना चाहता हूं वह यह है कि ग्रगर किसी ग्रखबार का सम्पादक बदल जाता है किसी वजह से, उसकी मृत्यु हो जाती है या इस्तीफा दे देता है, उस वक्त जब नाम चढ़वाना होता है तो उसमें भी बहुत परेशानी श्रीर दिक्कत होती है। मैं ग्रापको एक नजीर दूं। जब मैं बिहार में सरकारी मुलाजिम था उस वक्त सरकारी मुलाजिमों का जो संगठन था---बिहार स्टेट नान-गजटेड एम्पलाइज फेडरेशन---- उसका एक मुख-पत्न निकलता था 'सेवांजलि', जिसका मैं चीफ एडीटर था। श्रगस्त 1965 में जब मैं जेल चला गया तो उसके बाद से मैं उसका सम्पादक नहीं रहा। 1966 में जेल से छटने के बाद मैंने बाजाब्ता उस संस्था से भी इस्तीफा दे दिया। उसके प्रधान सम्पादक को, कलेक्टर को श्रोर रजिस्ट्रार को खबर दे दी गई, लेकिन मुझको बड़ा ताज्जुब हुन्ना यह देखकर कि 1967 की जो प्रेस रजिस्ट्रार की रिपोर्ट निकली और जो हम लोगों को यहां दी गई उसमें म्राज भी चीफ एडीटर में नाम रेवती कांत सिंह छपा हुग्रा है। कितनी इनएफीशियेंसी है, कितनी अक्षमता है इसकी नजीर मैं ग्रापको दे रहा हं।

मिस्टर मणि ने न्यूज प्रिन्ट के बारे में कहा। मेरा यह अनुभव रहा है अ्रौर खास सौर से बिहार में मैंने देखा है कि जहां छोटे

## थो रेवती कान्त सिंह]

ग्रखबारों को न्यूज प्रिन्ट मिलने मे दिक्कत होती है, वहां बड़े प्रखबारों को इनफ्लेटिड सर्कुलेशन सार्टिफिकेट के ग्राधार पर इतना ज्यादा न्यूज प्रिन्ट दे दिया जाता है कि न्यूज प्रिन्ट की बड़ी ब्लेक मार्केट होती है, चोर-बाजारी होती है। श्रभी जो ग्ररोडा जी ने उदाहरण दिया वह गौर करने लायक उदाहरण है। तो न्युज प्रिन्ट के डिस्ट्रीव्यू धन मे, एलोकेशन में इस बात का ध्यान रखना चाहिए कि छोटे ग्रखबारों को छोटे पत्नों को वह सुविधा से मुहैया हो सके। फिर न्युज प्रिन्ट के एलाटमेंट के सम्बन्ध में हर ग्रखबार के लिए यह बहत जरूरी है कि चार्टर्ड एकाउन्टेंट सर्कुलेशन सटिफिकेट दे, तभी उ को मिलेगा। जो बड़े ग्रखबार हैं वे ए० बी० सी० के मेम्बर हैं उनको सर्कुलेशन सटिफिकेट से मिलता है, छोटे ग्रखबारों को चार्टर्ड एकाउन्टेन्ट के सर्टिफिकेट से मिलता है। मेरा यह सुझाव है कि 5 हजार तक जिनका सर्कुलेशन है उतको चार्टर्ड एकाउन्टेन्ट के सर्टिफिकेट से बरी कर देना चाहिये, 5 हजार के ऊपर वालों को चार्टर्ड एकाउन्टेन्ट के सटिफिकेट की जरूरत हो सकती है।

इसके साथ एक बात ग्रौर कहना चाहता हू। सरकार की ग्रोर से ग्रंग्रेजी ग्रखबारों को विज्ञापन ग्रधिक दिये जाते हैं जबकि भारतीय भाषाग्रों के जो ग्रखबार हैं उनको विज्ञापन देने में कमी होती है। विज्ञापन देते समय सूचना मंत्रालय को यह देखना चाहिए, खास तौर से उस स्थिति में जब सरकार की यह नीति है कि धीरे-धीरे ग्रंग्रेजी को खत्म करना है, भारतीय भाषाग्रों को प्रतिष्ठापित करना है, इसलिए भारतीय भाषाग्रों के ग्रखबारों को विज्ञापन देने में प्राथमिकता देनी चाहिये।

म्रभी तक हमारे देश में भारतीय भषाग्रों के टेर्ल प्रिन्टर नहीं बन पाए हैं । कुछ बने हैं, बहुत कम संख्या में हिन्दी के टेलीप्रिन्टर बने

हमारा यह श्राग्रह होगा सरकार से हैं। ग्रौर सूचना मंत्रालय से कि वे ऐसी व्यवस्था करें कि भारतीय भाषाओं में टेलीप्रिंटर बनें। होता यह है कि अग्रेजी के अखबारों को टेलीप्रिंटर से जो समाचार ग्राते हैं उनका अनुवाद नही करना पड़ता है। मैं भी एक दैनिक ग्रखबार में काम कर चुका हूं । उसका ग्रनुवाद ग्रंग्रेजी वालों को नही करना पड़ता है, वे मार्किंग करके प्रेस में भेज देते है, मगर जो हिन्दी के ग्रखबार हैं, बंगला के ग्रखबार हैं, तमिल के ग्रखबार हैं उन्हें जो ग्रंग्रेजी में टेलीप्रिन्टर से खबर आती है उसका अपनी भाषा में तर्जुमा करना पड़ता है, उसमें उनको समय लगता है। नतीजा यह होता है मि भारतीय भाषाग्रों के ग्रखबार ताजे से ताजे समाचार को कवर-ग्रप नहीं कर पाते हैं, देनहो पाते हैं। ग्रगर उनकी भाषा के टेलीप्रिंटर की व्यवस्था हो तो वे ग्रखबार फ्लरिश कर सकते हैं, बढ़ सकते हैं ।

जो सबसे जरूरी श्रौर श्रहम सवाल श्राज पत्न उद्योग के सामने पैरा हो गया है वह है पत्नकार वेज बोर्ड की सिफारिश । उप-सभाध्यक्ष महोदय, ग्रापको मालूम होगा कि भारत की सरकार ने वर्किंग जर्नलिस्ट्स के लिए, श्रमजीवी पत्नकारों के लिए एक वेज बोर्ड नियुक्त किया था श्रौर प्रेस में जो गैर-पत्नकार हैं उनके लिए भी एक वेज बोर्ड बनाया गया था ।

श्री ए० डो० मरिएः लेबर मिनिस्ट्री से इसका सम्बन्ध है, जी।

श्री रेवती कांत सिंह : सम्बन्ध है । Please do not represent the employers. I represent the employees. तो पत्नकारों के लिए जो वेज बोर्ड बना उसके लिए स्टेटुटरी स्टेटस था, ग्रौपचारिक था, गैर-पत्नकारों के लिए जो बना वह ग्रनौपचारिक था, उसका स्टेटुटरी स्टेटस नहीं था। दोनो के चेयरमैन एक थे, लेकिन ग्रापको सुनकर ताज्जुब होगा कि

6 बरसों के बाद उसकी रिपोर्ट ग्राई। 50 वर्षों के बाद जब रिपोर्ट भी ग्राई तो उस रिपोर्ट को सरकार की स्रोर से लाग कराने के लिए जोर नहीं डाला गया मालिकों पर और ब्राज नतीज यह हैं कि मालिकों की जो सस्था है, उद्योगपतियों की जो संस्था है, उसने यह फैसला किया है कि गैर-पत्नकारों की जो सिफा-रिश है उसको तो हम मानेंगे नहीं क्योंकि वह तो ग्रनौपचारिक था, लेकिन जो ग्रौपचारिक था, उसकी सिफारिश को भी स्टटयटरी था, उन्होंने कोर्ट में चेलैंज कर दिया है। सर-कार को यह चाहिये था कि--वह कोर्ट में उन्होंने चेलैंज किया है ठीक है--लेकिन पहले उसे लाग कर देना चाहिये था। स्राज भी सरकार चाहे तो उसको लागु करा सकती है । ग्रगर कोर्ट से मजदूर हार जायेंगे तो वह ग्रपनी रिकवरी लेंगे। लेकिन ग्रभी फिलहाल उस रिपोर्ट को लागु होना ही चाहिये।

एक चीज़ की ग्रोर मैं इस सम्बन्ध में ध्यान ग्रौर खींचना चाहता हूं ग्रौर वह यह है कि पी० टी० ग्राई० ग्रौर दूसरे उद्योगों में एक कांस्पिरेसी, षडयंत्र चल रहा है। एक म्रोर तो उन्होंने चेलैंज कर दिया है उसे कोर्ट में ग्रीर दूसरी ग्रोर यह कोशिश चल रही है यनियन को मिला कर के या दबाव डालकर कि उनके साथ अलग से समझौते कर लिए जायें। मैं सरकार से यह कहना चाहंगा कि सरकार को यह देखना चाहिये कि इस तरह के समझौते दबाव डालकर हों या किसी तरह हों, ऐसे समझौते को मान्यता नहीं देनी चाहिये सरकार को उनसे कहना चाहिये कि जब तूम कोर्ट में गये हो तो या तो उसमें तुम कोर्ट के फैसले का इंतजार करो ओंर नहीं ग्रगर तूम्हें पहले बात करनी है तो जो सिफारिश है उसको लाग करो। अगर कोर्ट से नल एंड व्हाइड हो जायेगा ती रिकवर कर लेंगे लेकिन इस तरह के जो समझौते हो रहे हैं उनको सरकार को मान्यता नहीं देनी चाहिये, बल्कि सरकार को मालिकों के ऊपर दबाव डालना चाहिये कि जो सिफारिशें हैं उनको Bill, 1967 लागू करना चाहिये । यद्यपि वह सिफारिक्सें काफी नही हैं क्योंकि वह सिफारिशें जिस समय दी गई हैं वह पांच या छः साल पहले की मांगों से संबंधित हैं । फिर भी जो सेनर एली मेंट ये वर्किंग जर्नलिस्टस के उन्होंने माना स्रौर उन्होंने कहा कि झगड़ा नहीं करना चाहते हम माने लेते हैं । लेकिन मान लेने के बाद वह लागू नहीं हुग्रा ।

यह सारी दलीलें जो मैंने दी, यह भारत सरकार की ग्रक्षमता के उदाहरण हैं ग्रौर इस ग्रक्षम मरकार से मैं उम्मीद नहीं करता हूं कि जब पिछले दो वर्षों में जिस उद्देश्य के लिए यह विल बना था, 1965 में यह कानून बना था, उम वक्त पूर्ति जब नहीं कर सके तो ग्रगले छ: महीने में उसकी पूर्ति कर लेंग इसमें तो मुझे संदेह ही होता है। फिर भी मैं इस बिल की ताईद करता हूं इस उम्मीद से कि ग्रभी भी वह गलती अधार सकेंगे।

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI K. K. SHAH): Mr. Vice-Chairman, I am obliged to the hon. Members for having supported the Bill. The first explanation that I owe to the House Government on behalf of the of Jammu and Kashmir as to why it was not possible for them to carry out the requirements of the amended Act within two months is that friends are aware that disturbances took place in Jammu and Kashmir and in October continued up to December. The Act was to come into force from the 1st November, 1965 and therefore they were not able to apply it. The disturbances started in October, the time from when they were going to make those preparations. I hope the House will be indulgent enough to overlook the delay that has taken place in the Government of Jammu and Kashmir.

AN HON. MEMBER: The trouble started in August.

SHRI K. K. SHAH: Yes, in August.

[Shri K. K. Shah.]

Now, a number of points have been made. I will take firstly Mr. Arjun Arora's point. According to Mr. Arjun Arora, the Act is illegal because the extension asked for after the period of two months is over. May I request Mr. Arjun Arora to go through the original Act and the amending Bill. The original Act, Section 5A, contains the words-"No person who has made." It must be remembered, when these words are interpreted, that Section 5A has been specially included in the amending Act of 1965 because it applies only to the existing printing presses and papers; for the new printing presses and papers, Sections 3 and 4 will apply. Therefore, this applies to the existing presses and papers. Now, no person shall keep the press in his possession, which has been registered under section 4 of the Jammu and and Publica-Kashmir State Press tions Act, S. 1989. These are the papers and printing presses which are registered under the Act of the State of Jammu and Kashmir. When the new Act is extended, what is intended is that the period of two months be provided to them after the date of the the publication of Act coming into force, within which they have got to register. Now, these words 'after the expiry of a period of two months from the date of commencement of the Press and Registration of Books (Amendment) Act, 1965 unless before the expiry of that period' are to be taken out and they have to be replaced by 'after the 30th day of June, 1968...' registered before He should get it the 30th of June, 1968. Otherwise, after the 30th June, 1968, he will not be able to keep the same press for same paper. The carrying on the period, according to the amendment which I have given, is extended to December, 1968. Therefore, my hon. friend should have noted that it is the Act which is amended.

The same point was there whe-Notification could be ther the

# **Bill** 1967

amended. The Notification cannot be amended because the Government of India having exhausted all powers given under the Act cannot revive those powers once they have been exercised. But so far as the House is concerned, it has a right to amend the Act and the amended Act will now apply, which will give time up to December, 1968 and I am sure my friends....

श्री निरंजन वर्माः क्या इसको स्पष्ट करेंगे कि क्या इसका रेप्रोस्पेक्टिव्ह इफेक्ट होगा ?

SHRI K. K. SHAH: No retrospective effect is necessary because the amended Act was creating a liability and since the amending, Act could not come into force, no liability was created. The new law ...

SHRI ARJUN ARORA: It did come into force.

SHRI K. K. SHAH: It cannot come into force.

SHRI ÅRJUN ARORA: It came into force in law though you cannot implement it.

SHRI K. K. SHAH: I wish my friend appreciated what I had said before the House. The Government of India publicised the date. Now. under Section 20 read with Section 6A, a Notification had to be issued by the State of Jammu and Kashmir notifying the authorities before declaration was to whom the he made and it was the lack of notifying the authorities before whom the declaration was to be made. That is why the press owners and the newspaper owners could not take advant-Therefore, the fault was not age. on Jammu and on our part but Kashmir Government's part and therefore, no liability could accrue.

Now, Sir, suggestions have been made. I will start with Mr. Mani's suggestions. It is a good thing that this occasion has been utilised for

**393** Press and Registration [14 FEB. 1968] of Books (Amendment) 394 Bill, 1967

pointing out certain difficulties, and I get an opportunity of explaining what the position is. Now, so far as newsprint quota is concerned. my friend, Mr. Mani, was worried that it should not be entrusted to the Registrar of Newspapers. And he also has a feeling that he is more powerful than the Minister myself. I am glad that he has said that the Minister is not powerful; the Minister is not. But this is the work that the Registrar has to carry out. The Registrar is not a clerk who registers newspapers. The Registrar of Newspapers is intended for the purpose of keeping a track of how many newspapers have come into existence and what is their circulation and therefore, what will be the requirement of newsprint. We are importing newsprint. My friend says newsprint must be made free. May I point out that we are spending Rs. 13 crores on importing newsprint? Since he is associated with a newspaper personally, would he not agree that a large percentage of this newsprint, which is intended for the purpose of conveying the news and views to the people and that is why such a huge amount of foreign exchange is spent on it-is utilised for advertisement? Does he not know what percentage of this newsprint is used for advertisments? Sixty per cent, in some cases, and in some cases more than 60 per cent, is utilised for the purpose of advertisements.

SHRI A. D. MANI' Sir, unheard of burdens are put on the newspaper industry in the form of wage board awards. This is one industry where the selling price is not linked up with the cost of production. They have linked up the D.A. with the cost of living index. How are the newspapers to live except by having advertisements?

TE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): They were doing it before the Wage Board or after the Wage Board? THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Mani, are you talking of the employers or the emplyees?

SHRI A. D. MANI: both.

SHRI K. K. SHAH: I am glad my friend, Mr. Hathi, has pointed to Mr. Mani how lame his argument is. This was being done before the Wage Board award came into existence.

Are there not newspapers which have been able to look after themselves economically utilising only 40 per cent of its space for advertisements? And would you not agree that those which are utilising more space are making good profit? I am sure after hearing this explanation of mine, my hon. friend, Mr. Mani will change his method of thinking and will agree that the Registrar of Newspapers is the authority who has to be entrusted with the distribution of newsprint. So far as his powers are concerned, there is a Newsprint Advisory Comrepresentatives of promittee with newspapers on it. Even ducers of a new policy is decided in consultation with them, after taking inte consideration what they have got to say . . . .

SHRI MULKA GOVINDA REDDY: Mr. Mani must be there.

SHRI A. D. MANI: I am a member of that committee.

SHRI K. K. SHAH: Now I have explained to the House the point made out by Mr. Mulka Govinde Reddy about the incompetence of the Government of Kashmir. Probably he lost sight of the fact that the disturbances started in August 1965...

SHRI MULKA GOVINDA REDDY: You did not mention that while moving this Bill.

SHRI K. K. SHAH: Let me have something later on to tell you also. Now, I am glad he said that the Registrar should not be divested of the authority of distributing the newsprint. So far as the point about the newsprint being sold in black-market, [Shri K. K. Shah.]

is concerned, I am glad to tell him that as far as this year is concerned there is no sale of newsprint in the black-market. In fact, some of them have not lifted the newsprint. That itself shows . . .

SHRI A. D. MANI: No money.

SHRI DAHYABHAI V. PATEL (Gujarat): They have no money. They are bankrupt like the Government of India.

SHRI K, K. SHAH: Mr. Dahyabhai Patel is always in the habit of having a dig at us . . .

SHRI DAHYABHAI V. PATEL: He is not meeting my point.

SHRI K. K. SHAH: I am meeting his point. I was saying that newsprint is not being sold in the black-market now. If it were sold in the blackmarket then they would have found money even by borrowing to lift the newsprint. But the fact that the newsprint has not been lifted shows that there is no black-marketing in newsprint.

So far as monthlies and advertisements in language papers are concerned, I am sure if he makes enquiries he will be very happy to know that more than 80 per cent of the space utilised by us is given to language papers. And in terms of money also, we have now come up to 50 per cent. We are making every effort.

Then about the rates since all newspaper owners insist upon their rates being accepted by us, naturally the big newspapers have higher rates and the small newspapers have lower rates. Therefore, so far as distribution of money is concerned, there is a little imbalance from the point of view of small newspapers.

Now, it is true that we are consulting the State Governments before giving adverisements. But I can assure the hon. Member that it is not always that the State Governmens' opinion is accepted by us . . .

SHRI A. D. MANI: They are not reliable?

SHRI K. K. SHAH: I will not say they are not reliable.' But it is not always accepted. So far as the case mentioned by him—Vishala Karnataka—is concerned, he will be glad to know that we have started releasing them advertisements from August 1966. It was stopped only from June 1965 to August 1966, and there were valid reasons for it. The case was then reviewed and the advertisements are now being released.

SHRI MULKA GOVINDA REDDY: The valid reason was it criticised the Chief Minister of Mysore.

SHRI A. D. MANI: One of the reasons, not necessarily the valid reason.

SHRI K. K. SHAH: According to my record, it was because of tendentious writing and misleading stories. I have not got the details here.

SHRI MULKA GOVINDA REDDY: It called a spade a spade.

SHRI K. K. SHAH: You must be glad to know that from August 1966. they are being released advertisements. Now as far as Mr. Tariq's suggestions are concerned, may I tell that the advertisements are him released in good quantity to Kashmir newspapers? So far as starting of printing presses is concerned, this recommendation was made by the Diwakar Committee and this recomcommendation was addressed to the State Governments. The State Governments have suggested an alternative that if the publishers would start presses by forming co-operative societies, then loans can be granted. But this is a point on which sufficient attention has to be paid and some method of help has to be found,

Press and Registration [14 FEB. 1968 ] of Books (Amendment) 398 **39**7

because a small newspaper cannot afford to own a printing press and unless facilities for priting newspapers is given, the small newspapers will not multiply, and the small newspapers must multiply in the interest of making this democracy well informed

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): What is the response of the State Governments?

SHRI K. K. SHAH: They are not trying to encourage them.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): Can you net help them?

SHRI K. K. SHAH: These are within the jurisdiction of the State Governments and we may create unnecessary complications.

Now about the press releases, so far as Kashmir is concerned, P.I.B. hand-outs are released in Kashmir to the newspapers so that they may not have to depend upon news agencies. We are also trying to expand this facitity to other papers in other parts of the country.

So far as the remarks of my friend, Mr. Varma, are concerned I cannot say that there are no newspapers which ATE irresponsible. But has not become the monopoly of one section alone. Even in Kashmir, if my friend will be good enough to examine the papers on both sides, without taking names he will find that both have been responsible to some extent.

Then Mr. Arora accused the Government of doing correct things in an incorrect way. May I point out that he also says incorrect things in a correct way, for example his saying that the Act is illegal? It is incorrect to say that the Act is illegal.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). He has said it in a correct way.

# Bill, 1967

SHRI K. K. SHAH: Yes. It has been suggested that the RNI should stay in Simla. The RNI should not stay in Simla for the simple reason that the Registrar should be available easily to all the newspapers.

SHRI ARJUN ARORA: If he decides the cases on merit on the basis of records, he can do so at Simla as well as he can do it at Delhi. At Delhi you want him to be available to the big newspapers, barons, for putting political pressure and other pressure.

SHRI K. K. SHAH: My hon, friend's anxiety makes him forget that it will be more difficult for a small paper to go than for a big man to go and stay in an air-conditioned hotel.

Now, Sir, he referred to the question of growth of monopoly papers in this country. He is a very wellinformed man and understands everything. This task has been assigned to the Press Council and the Press Council has taken it in hand (Interruptions). If it is taking some time, it is natural because this is a difficult question and it is better that it takes time but it should take a decision which meets the requirements of the present situation. And I want to assure him that the moment the Press Council takes a decision, we will not be found wanting so far as the implementation is concerned. He is very jealous of the autonomous position of the Press Coucil and the independence of the press. He would therefore like that such a decision is taken by the Press Council.

SHRI ARJUN ARORA: It is not the job of the Press Council to find out wherefrom the newsprint for the Ahmedabad edition of these monopoly papers is brought. That is his business.

SHRI K. K. SHAH: So far as the newsprint is concerned, it is true that I have not released the newsprint either to the edition of the 'Times of India' or to the 'Indian Express' because I cannot do that. The newsprint

Press and Registration [RAJYA SABHA] of Books (Amendment) 400 399

## [Shri K K. Shah]

policy has been accepted on the basis of the circulation of 1961 and the pages of 1958. I release newsprint only to such papers which are not chain papers. When this policy was decided, freedom was given to the newspapers within the quotas available to them to use it for a newspaper to be newly started by closing one paper or by curtailing the newsprint quota of one paper. Thus they can start another paper. If the Advisory Committee wants me to reconsider it, I am prepared to reconsider it. So far as the small papers are concerned, my friend ought to be happy to know that I have given to small newspapers 50 per cent. extra, I have given to medium papers 25 per cent. extra and to the big papers I have given only 10 per cent. That will show that the Government are taking sufficient care so far as the small papers are concerned.

Sir, so far as Mr. Sinha is concerned, he has pointed out certain difficulties about registration. I can assure him that we have again looked taken is into it. How the time verv small. The only difficulty that is every registration has to be sent to the State Governments because it is only the State Governments which can tell us whether there is a similar paper of that type there. We have been trying to impress upon them that the time should be curtailed as far as possible.

So far as the certificate is concerned, today also a paper having a circulation of 2 thousand is not required to produce a certificate. Now if I extend this to 5 thousand as suggested by Mr. Sinha, he will realise the amount of newsprint that is likely to be misused. I do not say it is misused but it is likely to be misused. Therefore I hope he will understand our difficulties.

So far as the Wage Board is concerned, the Wage Board Award, SO far as the working journalists are

## Bill, 1967

is statutory and binding concerned. subject to what the court says, I do not know what the court will do but subject to the directives of the court. the State Governments will be requested to take the necessary steps. So far as the non-journalists are concerned, even though it is not a statutory award, those who know the union laws and labour laws know how to make use of it and I do not think there will be any difficulty.

With these words I hope I have been able to meet the points that have been made and I hope the Bill will be accepted.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): The question is:

"That the Bill further to amend the Press and Registration of Books Act, 1867, be taken into consideration.

The motion was adopted.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN); We shall now take up the clause by clause consideration of the Bill.

Clause 2-Amendment of Section 5A

SHRI K. K. SHAH: I beg to move:

3. "That at page 1, line 10, for the words and figures 'the 30th day of June, 1968' the words and figures 'the 31st day of December, 1968' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause 2, as amended, stand part of the Bill.

The motion was adopted.

1

Clause 2, as amended, was added to the Bill.

Clause 1-Short Title

SHRI K. K. SHAH: I beg to move: 2. "That at page 1, line 4, for the figure '1967' the figure '1968' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

SHRI K. K. SHAH: I beg to move:

"That at page 1, line 1, for the word 'Eighteenth' the word 'Nineteenth' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI K. K. SHAH: Sir, I move:

"That the Bill, as amended, be passed."

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, this Bill gives rise to one question that it is an amendment of an Act, namely, the Press and Registration of Books Act, 1867. Now those who are familiar with the history of the freedom struggle in India do know that for some time after the British came here, perhaps for that period the British did not think the Indians to be dangerous and that is why there was a free press in India but somefirst independence time after the struggle, which is miscalled the Sepoy Mutiny of 1857 and still thereafter when the Indian national movement gained in momentum and force,

Book and it is rather surprising that it should continue to be on the Statute Book even after India gained her independence after a long and hard struggle. I do not quite understand why this Government should be so much fond of the leftovers from the British imperialist days. Does it redound to our dignity? Does it redound to our sense of national prestige to hang on to the Acts which were put forward by the British to throttle our independence movement and in order to throttle our various movements? You know that this Act of 1867 is still utilised by the Government not to give a certificate of registration to papers and journals which they think to be a little inconvenient to them. In various ways it is done. You make an application for a declaration and that is not acceded to. That is never disposed of within even six months or even one year after it is filed. Sometimes these applications are unceremoniously rejected on some flimsy ground or another. In any event, whether these applications for declarations are rejected or not, the important question is this. Why is this instrument for throttling the free press still left and retained in the hands of the Government in spite of the fact that Article 19 of the Constitution clearly lays down that we must have freedom of opinion and freedom to express our own views? It has been held by the

we know how the Act of 1867 was enacted by the British in order to

this Act has been on the Statute

Since 1867

throttle the free press.

in Article 19 of the Constitution includes and denotes freedom of propagation of your views by journals and papers. If that is so, then the provisions of Article 19 of the Constitution in principle and in substance do militate against the retention of such Statutes and the Press Act of 1867.

Supreme Court that freedom to ex-

press one's views which is enshrined

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You think there should be no regulation of any

#### [Shri Akbar Ali Khan]

kind? Even in countries which you respect there are regulations.

SHRI A. P. CHATTERJEE: There might be regulations from the point of view of statistics, from the point of view of accounting but the regulation under this Act here goes beyond The power to refuse is also that there. If only the statistical point of view or the accounting view is there, I could have understood it but the present Act contemplates more than that. It may be said that there are so many other articles which say that the freedom to express your views may be restricted in a reasonable way and this is also a reasonable way of restricting that freedom. T am not concerned with what the law courts will say on this point. Perhaps in a law court it is quite possible that the present Act of 1867 may pass the test but that is not the point. The principle of propagating your own views and the principle of freedom of opinion are there in the Constitution and in view of that, whether legally speaking this law passes the test or not, I would submit that in point of view of the higher principles that are involved in the Constitution, from that point of view, the Press Act of 1867 should be withdrawn and a fresh Bill might be moved by the Information Ministry only for statistical or accounting purposes. I quite agree with the Minister that it is necessary for the Registrar of Newspapers to keep а check on what papers are being published and how. I am quite sure of that but it is one thing to say that that is necessary and something else to say that you have to file an application for declaration which may be refused by the Registrar.

On the one side we find that there is the instrument of gagging public opinion retained in the Press Act of 1867 and on the other side we find there is the machinery for making the press a handmaiden of the capitalists. The press barons to whom Mr. Arora on that side has made a reference, are too well-known-rather notorious. We find on the one side

the ordinary people, when they ask for declaration, are not given the declaration or certificate whereas the press barons not only get the declaration or certificate easily but in the matter of newsprint, you know the position. Who does not know about They take the newsprint scandal? newsprint showing circulation of 60,000 or 80,000 and sell in the blackmarket. Every newspaper man or person connected with the press knows this. This is the way the Registrar of Newspapers does his The Registrar does not do the iob. job of giving declarations to the new newspapers but when the press barons are concerned, they turn a blind eye to the scandal in which they engage themselves, that is about blackmarketing the newsprint which is to be used for printing but which is actually used by the barons for blackmarketing and selling it at a huge profit to themselves. Therefore, what I submit is this. This piecemeal legislation which the Ministry wants to introduce makes things Let them apply their mind, worse. if of course there is any mind left in the Treasury Benches or if there is any brain left in them. Let them apply their mind and let them see that a new democratic Press and Registration Act comes into being and let us have real freedom of expression of opinion. Let us have real freedom of expression of opinion by small paper owners, medium the paper owners and let the press barons be restricted in their activities.

श्वी जगत नारायण (हरियाणा) ः व्हाइस चेयरमन साहब, मुझे सिर्फ दो तीन बातें कहनी हैं । वजीर साहब ने ग्राज त्यूज-पेपर्स के लिये सहूलियतें देने के लिये बड़ी बातें कहीं । मैं उनकी खिदमत में दो तीन वातें कहां न चाहता हूं । सब से पहली बात उन्होंने कही हैं कि उन्होंने कागज मप्लाई करने की पोजीशन को पहले से ईज कर दिया है । मैं तसलीम करता हूं कि पहले से सहूलियत उन्होंने जरूर दी है मगर ग्रभो तक जो सहूलियत मिलनी चाहिये .... फर्ज कीजिये एक प्रखबार ने 1962 के बाद 5,000 उसका 'सेल' दे रखा है तो उसको उसके मुताबिक कोटा नही मिल रहा है जबकि उनका ग्रपना ग्रादमी वहां जाता है, वह जाकर देख ग्राता है, मशीने देख ता है कि हां इसकी इननो सेल है, फिर वह रिकार्ड भो पेश करना है, इपके बावजद जा एक्चुग्रल इसके फ गर्म है उसके मुगाबिक कागज क्यों नही दिया जाना । मैं समझना डू कि इमकी तरफ वजीर माहब को ध्यान देना चाहिये । इसकी बजह से स्माल न्यूजपेपर्स को बहुन तकलोफ हो रही है ।

दूसरी बात यह है कि स्माल न्यजपेपर्स वाले ग्रगर बाहर से कोई मणीनरी मंगवाना चाहते है तो उनको उस मशीनरी के मंगाने को सहलियन नहीं मिलनी है। उनके पास बहुन कम पैमा होता है, जो बड़े-बडे ग्रखबार वाले हैं उनके लिये नो दस दस लाख की मशोनरी भा जानी है, जो छोटे ग्रखबार ग्रस्सी हजार तक को मशीनरो मंगाना चाहते है उनको अर्जियां यहा पर छ छ. सात सात माल से पडो रहती हैं, उनको न एक्सचेज की फेसिलिटी दी जाती है, न मशोने मगवाने की फैमिलिटी दी जाती है । मैं समझता हं कि अगर वे वाकई चाहते है कि स्माल न्युजनेपर्स ग्रच्छी तरह छापें और उनको मशीनरी मुहैय्या हो सके तो इसकी तरफ उनको ध्यान देना चाहिये। इस साल निर्फ 6 लाख रुपया रखा है मारे हिन्दूस्तान के लिये बाहर से मशीने मगवाने के वास्ते । ग्रब बताइये उसमें सारे हिन्दूस्तान के स्माल न्य जपेपर्म वाले किस तरह से अकमोडेट हो मकते है, यह एक बड़ी भारी डिफिकल्टी है जो स्माल न्यु जपेपर्म वाले महसूस करते हैं ।

तीमरी बान, यह जो पब्लिक सर्विस कमीजन के इश्तिहारात हैं उनको जो ग्राप बड़ वडे न्यू जपेपर्स को देना चाहते है और यह कहते है कि हमने अपनी पालिसो को तबदील ही नहीं करना है तो स्माल न्यू जरेपर्स की, जिनकी पोजीजन ग्राज पहले से ज्यादा वढ़ गई है, सेल बढ़ गया है उनके फोगर्स ग्रापके पास पहुंचते होंगे, मगर वजीर 44 RS-6 साहब कहते है कि हमारा दफ्तर कहता है उम पालिसी को हमने रिवाइज नही करना है तो जहा तक स्माल न्यू जपेपर्स को एडवर्टाइज-मेंट देने की पालिसी है उममे जरूर तबदीली ग्रानो चाहिये, उनको स्माल न्यू जपेपर्स को हेल्प करना चाहिये ग्रौर इनके साथ माथ उनको स्टेट गवर्नमेट को भो कहना चाहिये कि बह भो स्माल न्यू जो र्स को हेल्प करे। ज्ञमली पेपर्म यही है स्माल न्यू जोपर्स जो कि जनजा तक पहुचते है, जनता तक ग्रावाज पहुंचाते हैं।

तो वजोर साहब को इ : तीनों वातों को तरफ जरूर ध्यान देना चाहिये ।

SHRI K. K. SHAH: Sir, so far as my friend, Mr. Chatterjee, is concerned-for whom I have very great regard and respect-may I remind him -as we have been saying always in law courts-that it requires brains to appreciate brains, and therefore such a type of remarks should not be passed. I can understand if he would have pointed out a particular clause of the Press and Registration of Books Act and then would have said that we should come forward with a new proposal or a new Act-I can understand that. In fact he has overlooked the fact that constant anxiety has been shown by my department to examine all such sections of the Act. He has only referred to one clause and that is about registration. Now may I point to the report of the Press Commission, to paragraph 1032 on page 394 where it reads---

"We do not think that this measure offends against the concept of the Freedom of Press, and no suggestion has been made to us to that effect." \* \*

This is in reference to the registration of printing presses, the registration of newspapers and periodicals, and the registration and preservation of books.

So far as time is concerned, I have explained in my previous speech that [Shri K. K. Shah]

407

we have curtailed the time considerably; we are also pressing upon the State Government to curtail the time.

So far as my friend, Mr. Jagat Narain is concerned, it is a fact that now I am not giving the quota according to the circulation at present, and if I start giving quotas according to circulation at present, then the big presses will take away a big slice. On the contrary, I-have accepted the 1961 circulation and given to small papers 50 per cent. more, and to big papers 10 per cent. more.

SHRI JAGAT NARAIN: You may revise your policy; you may give it according to the 1964 circulation.

SHRI K. K SHAH: Now if I take the 1964 circulation, the small papers stand to benefit but I do not give any newsprint quota to any paper started by a link paper; I only give it to a new paper which is not owned by such a press.

The second point made out by him is about machinery. So far as machinery is concerned, I can assure him that we have taken care to see that the small papers get foreign exchange for machinery to a little more extent than even the big papers, and you can depend upon this assurance given by me. And so far as machinery from outside is concerned, the same will apply, Sir.

SHRI JAGAT NARAIN: One question. We are not getting teleprinters in Haryana. Will you please look after our teleprinter requirement?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He will look into it. The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

The Bill. as amended, was passed.

#### THE OATHS BILL, 1967

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, 1 move:—

"That the Bill to consolidate and amend the law relating to judicial oaths and for certain other purposes be taken into consideration."

May I explain within a few minutes the provisions of this Bill? There is already in existence the Indian Oaths Act. 1873. This Act was examined by the Law Commission and certain recommendations were made by them, and this new Bill has been drafted according<sup>1</sup> to those recommendations. I may refer to the changes which have been effected in the existing law and embodied in the Bill. Sections 1 to 5 have been repeated in this Bill-Sections 1 to 5 of the existing Act. With respect to section 6, accepting the sound recommendations of the Law Commission a change has been made. The existing section 6 reads:

"Where the witness, interpreter or juror is a Hindu or Muhammadan" ...

The preamble of this particular section will go to show that there is a sectarian view underlying this particular section. Now that has been discorded and it has been provided in clause 6 of the Bill that every person, irrespective of his caste, community or creed, shall have the option either to take the oath or make the affirmation.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): And that is a healthy change.

SHRI P. GOVINDA MENON: That is what I think.

Then, Sir, section 7 of the existing Act says that it is for each High Court to lay down the forms in which oaths and affirmations can be made. In order to secure uniformity throughout the country it has been provided in clause 6 itself that the oaths

408